

(B)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 754/93

XXXXXX XXXXXXXXXX XXXXXXXX

DATE OF DECISION 29.10.1993

Shri C.G.Dalvi Petitioner

Shri M.S.Ramamurthy Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri V.S.Masurkar Advocate for the Respondent(s)

CONCERN:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri N.K.Verma, Member (A)

1. ~~whether Reporters of local papers may be allowed to see the Judgement?~~
2. To be referred to the Reporter or not? *ND*
3. ~~Whether their Lordships wish to see the fair copy of the Judgement?~~
4. ~~Whether it needs to be circulated to other Benches of the Tribunal?~~ *ND*

N.K.Verma
(N.K.VERMA)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(4)

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OA.NO. 754/93

Shri Chandrakant Gopal Dalvi ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri N.K.Verma

Appearance

Shri M.S.Ramamurthy
Advocate
for the Applicant

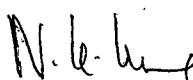
Shri V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 29.10.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Ramamurthy for the applicant and
Shri Masurkar for the respondents. The challenge is
to the order of suspension dated 23.6.1993. From the
reply of the respondents it is clear that what is being
contemplated is departmental action for subletting of
the premises and the evidence being collected. According
to Shri Masurkar, since the order of suspension is appealable
under Rule 23(i) of the CCS(CCA) Rules and alternative
remedy has not been exhausted, the application should not
be entertained. Considering this provision and the principle
laid down in S.A.Khan v. State of Haryana, 1993 LAB.I.C. 450,
we dismiss the application as the alternative remedy has not
been exhausted.


(N.K. VERMA)

MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.